

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



Third LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTH REPORT

(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Seventh Report.

2. The Committee met on the 27th August, 1962 for—

I. Classification and allocation of time for discussion of the following Bills:—

(i) Constitution (Amendment) Bill (*Amendment of Articles 100 and 189*) by Shri M. L. Dwivedi.

(ii) Constitution (Amendment) Bill (*Amendment of Articles 124 and 217*) by Pandit K. C. Sharma.

II. Examination of the Constitution (Amendment) Bill (*Amendment of Article 343*) by Shri C. K. Bhattacharyya under Rule 294 (1) (a) of the Rules of Procedure (*vide Appendix*).

III. Allocation of time for discussion of the motion for concurrence in regard to Indian Marine Insurance Bill, 1959 referred to Joint Committee by Rajya Sabha.

Classification and allocation of time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri M. L. Dwivedi and Pandit K. C. Sharma attended the sitting.

4. After considering all aspects of the Bills, the Committee placed both the Bills in category 'B' and recommended allocation of time to them as indicated below:—

(1) Constitution (Amendment) Bill (*Amendment of Articles 100 and 189*) 1½ hours.

(2) Constitution (Amendment) Bill (*Amendment of Articles 124 and 217*) 1½ hours.

*Examination of the Constitution (Amendment) Bill (*Amendment of Article 343*)*
by Shri C. K. Bhattacharyya

5. The Bill seeks to amend Article 343 of the Constitution so as to include Sanskrit as one of the official languages of the Union.

The Committee recommended that it be allowed to be introduced.

Allocation of time to the Motion for concurrence

6. The Committee also allotted 1½ hours for discussion of the motion given notice of by Shri Diwan Chand Sharma for concurrence in regard to Indian Marine Insurance Bill, 1959 by Shri M. P. Bhargava (Member of Rajya Sabha) referred to Joint Committee by Rajya Sabha.

Recommendations

7. The Committee recommend—

(i) that the categorisation and allocation of time to Bills by the Committee as shown in para 4 above be agreed to by the House;

(ii) that the Constitution (Amendment) Bill (*Amendment of Article 343*) by Shri C. K. Bhattacharyya be allowed to be introduced; and

(iii) that the allocation of time for discussion of the motion for concurrence in regard to the Indian Marine Insurance Bill, 1959 be agreed to by the House.

NEW DELHI;

August 28, 1962.

Bhadra 6, 1884 (Saka).

S. V. KRISHNAMOORTHY RAO.

APPENDIX

Bill No. 89 of 1962.

**THE CONSTITUTION (AMENDMENT),
BILL, 1962**

By

SHRI C. K. BHATTACHARYYA, M.P.

(TO BE INTRODUCED IN LOK SABHA)

THE CONSTITUTION (AMENDMENT) BILL, 1962

(TO BE INTRODUCED IN LOK SABHA)

A

BILL

further to amend the Constitution of India.

Be it enacted by Parliament in the Thirteenth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Constitution (Amendment) Act, 1962.

Amendment of Article 343. 2. In clause (1) of Article 343 of the Constitution—
(1) for the word "language" the word "languages" shall be substituted; and
(2) after the word "Hindi" the words "and Sanskrit" shall be inserted.

STATEMENT OF OBJECTS AND REASONS

Sanskrit presents the greatest common measure of agreement in its vocabulary among most of the languages of modern India. This language is also vital to the development of most of the modern languages of India.

2. The Bill, therefore, proposes to amend Article 343 so as to include Sanskrit as one of the Official languages of the Union.

NEW DELHI;

C. K. BHATTACHARYYA.

The 4th June, 1962.

ANNEXURE

EXTRACTS FROM THE CONSTITUTION OF INDIA

PART XVII

OFFICIAL LANGUAGE

Chapter I.—Language of the Union

Official language of the Union. 343. (1) The official language of the Union shall be Hindi in Devanagari script.

The form of numerals to be used for the official purposes of the Union shall be the international form of Indian numerals.

(2) Notwithstanding anything in clause (1), for a period of fifteen years from the commencement of this Constitution, the English language shall continue to be used for all the official purposes of the Union for which it was being used, immediately before such commencement:

Provided that the President may, during the said period, by order authorise the use of the Hindi language in addition to the English language and of the Devanagari form of numerals in addition to the international form of Indian numerals for any of the official purposes of the Union.

(3) Notwithstanding anything in this article, Parliament may by law provide for the use, after the said period of fifteen years, of—

- (a) the English language, or
- (b) the Devanagari form of numerals,

for such purposes as may be specified in the law.

LOK SABHA

A

BILL

further to amend the Constitution of India.

(Shri C. K. Bhattacharyya, M.P.)